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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1218/99.

Dt. Of Decision : 27-08-99.

A.N.Rao

.. Applicant.

Vs

1. The Union of India, rep. by
The Secretary to Department
Of Telecommunications,
Min. of Communications, Sanchar
Bhavan, 20, Ashoka Road,
New Delhi-110 001.
2. The Assistant Director
General (SGT), Ministry of
Communications, Sanchar
Bhavan, 20, Ashoka Road,
New Delhi - 110 001.
3. The Chief General Manager,
Andhra Pradesh, Doorsanchar
Bhavan, Nampally Station Road,
Hyderabad-500 001.

.. Respondents.

Counsel for the applicant : Mr. V.Venkateswara Rao

Counsel for the respondents : Mr. V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.V.Venkateswara Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. This OA is filed for the following relief's:-

"To call for the records pertaining to the proceedings No.TA/STA/70/3/XXI/KW dated 19-08-99 issued by the 3rd respondent and quash the same declaring the omission of the name of the applicant in the list of



postings issued by the 3rd respondent consequent on promotions ordered by the 2nd respondent vide his orders No.12/79/ 99-STG-I dated 10-08-99 to the senior time scale of Group 'A' ITS as illegal, arbitrary and unconstitutional by holding that the applicant herein is entitled for inclusion of his name in the said list of postings and consequent on promotion with all consequential benefits such as arrears of pay and allowances, seniority, promotion etc."

3. When the OA was taken up for admission hearing to-day the learned counsel for the respondents produced before us the letter No.TA/STA/70/3/XXI/ KW dated 26-08-99 whereby the applicant has been promoted to STS in ITS Group-A on adhoc basis and posted to Mahaboobnagar SSA.

4. In view of the above the OA has become infructuous and hence dismissed as infructuous. No costs.

(Letter No.TA/STA/70/3/XXI/KW dated 26-08-99 is taken in record)


(B.S. JALPARAMESHWAR)
MEMBER(JUDL.)

27.8.99


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 27th August, 1999.
(Dictated in the Open Court)

SPR

IST AND II NO COURT

COPY TO :-

1. HDHNG
2. HRRN M (A)
3. HSSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE - CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (ADMN.)

THE HON'BLE MR.B.S.JAI PARAMESWARA
MEMBER (JUDL)

* * *
DATE OF ORDER: 27/8/99

~~RA/RA/CP.NC~~
IN
DA. NO. 1218/99

ADMITTED AND INTRIM DIRECTIONS
ISSUED

ALLOWED

CP CLOSED

RA CLOSED

DA CLOSED

DISPENSED OR WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

copys

